

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 101  
CA(CAA)-121/ND/2020

**IN THE MATTER OF:**

**Kadimi Special Steels Pvt. Ltd. & Ors.**

**...APPLICANT**

**Section**

**Under Section 230-232**

**Order delivered on 16.12.2020  
(Virtual Hearing)**

**Coram:**

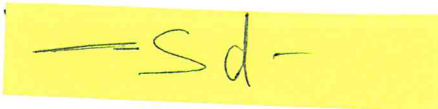
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant  
For the Income Tax Department**

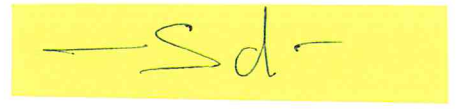
**:Mr. Manish Gupta, CS.  
:**

**ORDER**

Heard the submissions made by the Authorized Representative of the Petitioner. This is a scheme of amalgamation where two Transferor Companies and one Transferee Company are involved. We have perused the paper-book. Order in this matter is reserved.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**